

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE NO.42 (RE-99)/1997-2002

NEW DELHI: 1st December, 1999

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II- Section 3 – Sub- section (ii) vide S.O No. 283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1) (RE-99), 1997-2002.

1. The following shall be added at S.No.100 in Appendix-41

(a)	Combed cotton yarn below 40s.	Cotton waste	12.1%
(b)	Combed cotton yarn 41s and above	Cotton waste	14.3%

2. The following shall be added at Serial number 10 in Appendix – 51.

10. Spices Board, Cochin Spices and Cashewnuts

3. Corrigendum

The first sentence of paragraph 3(1)(i) of Appendix-48 relating to Foreign Trade (Exemption from application of Rules in certain cases) Order, 1993 shall be corrected to read as under

i. by any person through post or otherwise for his personal use, or by any institution or hospital for its use except)

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade

(A.K.Srivastava)

Dy.Director General of Foreign Trade

(F.No. 01/94/180/163/AM00/Pol-IV)